

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

Item No. 412

**New IA/1395/ND/2023, IA/569/ND/2023, IA/571/ND/2023,
IA/861/ND/2023 in IB/1226/ND/2019**

IN THE MATTER OF:

Ashish Bankar	...	Applicant
Versus		
M/s Nu Tek India Ltd	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 13.03.2023

Coram:

**MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Liquidator	: Mr. Sanjay Kumar Singh, Adv. Mr. Vineet Agarwal, Liquidator
For SRA	: Mr. Pankaj Agarwal, Adv.

ORDER

IA/569/ND/2023

Learned Counsel for the applicant seeks to withdraw the application with liberty to avail the appropriate remedy available to him in accordance with law.

New IA/1395/ND/2023

Present application is preferred for early hearing of IA /571/ND/2023. As IA /571/ND/2023 is already listed today, the IA/1395/ND/2023 is disposed of as infructuous.

IA/571/ND/2023

In view of the order passed by Bench No. II, NCLT, New Delhi, in IA No. 6280/ND/2022, the applicant seeks to withdraw the present IA/571/ND/2023. Thus, the captioned IA is dismissed as withdrawn.

IA/861/ND/2023

In view of the order passed in IA No. 569/2023, the IA has become infructuous and is disposed of accordingly.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)